

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2633/2011 - EX[DB] WITH E/S/3427/2011-EX

Date 30/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S VISHAL TRADING CO.
21/1119 INDIRA NAGAR, LUCKNOW (U.P.)
M/S VISHAL TRADING CO.

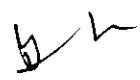
Appellant
Vs
Respondent

C.C.E. MEERUT II

STAY ORDER NO. 570/2012-EX

2012 EX[DB] dated 29-3-12

I am directed to transmit herewith a certified copy of Final order No. A/378/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. MEERUT II
OPP. SAHEED PARK (NEAR
ASHOK KI LAT) DELHI ROAD,
MEERUT (UP)
2. Adv. / Consult
MR.G.L.SAWHNEY,CONSULTANT
30-KOTHIWAL NAGAR, MORADABAD
3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066.
Principal Bench, New Delhi**

COURT NO. 1

DATE OF HEARING : 29/03/2012.
DATE OF DECISION : 29/03/2012.

**Excise Stay Application No. 3427 of 2011 in Appeal No.
2633 of 2011**

[Arising out of the Order-in-Appeal No. 290-CE/MRT-II/2011
dated 30/06/2011 passed by The Commissioner (Appeals),
Central Excise, Meerut.]

For Approval and signature :

Hon'ble Shri Justice Ajit Bharihoke, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-
- M/s Vishal Trading Co. Appellant

Versus

CCE, Meerut - II

Respondent

Appearance

None - for the Appellant.

Shri R.K. Verma, Authorized Representative (DR) - for the
Respondent.

CORAM : Hon'ble Shri Justice Ajit Bharihoke, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

STAY order No. 570/2012-EX (BR)
FINAL Order No. A/378/2012-EX (BR)

Per. Shri Justice Ajit Bharihoke :-

No one appear on behalf of the appellant even on the second call despite of service of notice through registered post. Appeal as well as stay application are dismissed for non-prosecution.

**(Justice Ajit Bharihoke)
President**

**(Rakesh Kumar)
Member (Technical)**

PK